Advanced Courses in Mathematics

*386. SHRI JAHARLAL BANER-JEE:

DR. RAJAT KUMAR CHAK-RABARTI

SHRI NRIPATI RANJAN CHOUDHURY:

SHRI NABIN CHANDRA BURAGOHAIN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether it is a fact that under a programme approved by the Indian Institute of Science and the Tata Institute of Fundamental Research had started at the Indian Institute of Science, Bangalore, six students were admitted last year for taking some Advance Courses in Mathematics;
- (b) whether it is also a fact that out of the these students four left the course and one went abroad;
- (c) what are the name3 of the Professors who are associated with this programme and what are their fields of specialisation; and
- (d) whether it is a fact that two of these Professors were selected as experts for evaluation of work of the Centre of Advanced Study in Applied Mathematics, Calcutta University in 1974?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Under the programme to train high calibre mathematicians, seven students were admitted on 1976-77 at the Indian Institute of Science, Bangalore.

- (b) No Sir, all the seven students are continuing.
- , (c) A Statement is laid on the Table of the House.
 - (d) Yes Sir.

Statement

The following staff members were associated with the programme and

this constituted a part of their work...

From: Tata Institute of Fundamental Research, Bombay—

- (i) Prof. G. K. Ramanathan
- (ii) Prof. R. Sridharan
- (iii) Dr. M. K. V. Murthy
- (iv) Dr. K. Balagangadharan
- (v) Mr. V. J. Lal
- (vi) Prof. M. S Raghunathan; and

From: Indian Institute of Science, Bangalore—

- (i) Prof. K. B. Athreya
- (ii) Prof. K. P. Sinha
- (iii) Prof. E. V. Krishnamurthy
- (iv) Prof. N. Mukunda
- (v) Prof. R. Narasimha
- (vi) Prof I. G. Sarma
- (vii) Dr. R. Vittal Rao

These persons have specialised in one or more of the following fields:—

Mathematics, Probability Theory, Theoretical Physics, Computer Science, Mathematical Physics, Fluid Dynamics and Control Theory.

Inter-State movements of Fertilisers

*387 SHRIMATI LEELA DAMO-DARA MENON: SHRIMATI AMBIKA SONI: DR RAJAT KUMAR CHAK-RABARTI: SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

Will the Minister of AGRICUL-TURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that due to wrong estimates submitted by State Governments for their half-yearly requirements, indigenous and pool fertilisers are surplus in some States and in short supply in some other State; and

(b) if so, what steps Government propose to take to remove the imbalances in the availability of fertilisers?

AGRICUL-THE MINISTER OF TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The estimates of the requirement of fertilizers for each crop season made by the State Government are scrutinised in the Zonal Conferences held twice a year before each crop season and attended by the representatives of the Central Government and the State Governments concerned. scrutiny is done in accordance with a well-established formula. This formula takes into account the actual levels of fertiliser application and the proposed area coverages. Whenever necessary, the adjustments in the supplies are also made from time to time in the light of further developments. As such, the Central Government has no information to indicate that there is an excessively high surplus of fertilisers in some States or that there is a shortage of fertilisers in some States.

(b) Question does not arise.

Building Bye-laws

- *388. SHRI S. W. DHABE: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether the Delhi Municipal Corporation. the New Delhi Municipal Committee and the Delhi Development Authority have amended the building bye-laws during the last two years;
- (b) if so, what are the details thereof; and
- (c) whether these changes have been implemented?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) No Sir. However, a panel was constituted under

the aegis of the Indian Standards institution to formulate unified building bye-laws to be adopted by all the local bodies in the Union of Delhi.

(c) The draft unified building byelaws, as finalised by the Panel, was sent to the Delhi Administration in April, 1976. Action to notify the unified building bye-law has been initiated by the Delhi Administration.

Allotment of the DDA Flats to M.Ps.

- *389. SHRIMATI LAKSHMI KU-MARI CHUNDAWAT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) the number of the Members of Parliament who have registered themselves with the Delhi Development Authority for the purchase of flats; and
- (b) by when flats are likely to be allotted to them?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Delhi Development Authority has reported that at present 14 M.Ps. have applied for allotment of flats.

(b) The Delhi Development Authority expects to allot them flats by 15th August, 1977.

Functioning of the ICMR

*390. DR. RAJAT KUMAR CHAKR-ABARTI: SHRI ANANDA PATHAK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of meetings of the Government Body of the Indian Council of Medical Research (ICMR) held since April, 1976;